

Bombay, Friday, 25th January 1861.

In the Sudder

Dewanee Adawlut



N^o 4270 special.

Senapa Koumthee, resident of Kurnajjee }
(original Defendant) } Appellant

Balacharee Mahishee, resident of Kurnajjee }
(original Plaintiff) } Respondent

Rs. 100.

The claim in the original suit was for the release of a house from attachment.

This special appeal is from a decision in Appeal N^o 276 of 1859 by the Acting judge of the Zillah of Dhariwar reversing, with costs, the decree in the original suit passed by the Moonisiff of Kavaree, who threw out the claim of Balacharee, the original Plaintiff.

Whereat being dissatisfied, Senapa, the original Defendant, made special appeal in the Sudder Dewanee Adawlut, on the ground that the Acting judge's decision was opposed to Act XIX of 1843.

The Court affirms the decree of the Acting Zillah judge with costs.

Es
29/1/61

Bill

